

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).15059/2020

(Arising out of impugned final judgment and order dated 25-11-2020 in WC No.17238/2020 passed by the High Court of Judicature at Allahabad)

RAMCHANDRA

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

IA No.17767/2021 - EXEMPTION FROM FILING AFFIDAVIT

IA No.129025/2020 - EXEMPTION FROM FILING AFFIDAVIT

IA No.129019/2020 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No.129020/2020 - EXEMPTION FROM FILING O.T.

IA No.129018/2020 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

Date : 11-09-2023 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SURYA KANT

HON'BLE MR. JUSTICE DIPANKAR DATTA

For Petitioner(s) Mr. Haraprasad Sahu, Adv.
Mr. Shiv Kant Mishra, Adv.
Mr. Pranaya Kumar Mohapatra, AOR

For Respondent(s) Mr. Kamlendra Mishra, AOR

Mr. Rakesh Uttamchandra Upadhyay, AOR

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

Post the appeal for hearing on 05.12.2023.

(SATISH KUMAR YADAV)
DEPUTY REGISTRAR

(PREETHI T.C.)
COURT MASTER (NSH)